

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.144/MP/2021

Subject : Petition under Section 129 of the Electricity Act, 2003 seeking compliance of the Hon'ble Supreme Court of India's judgment dated 5.9.2019 passed in Civil Appeal No. 13452 of 2015.

Petitioner : MPPMCL

Respondent : NTPC and 6 others

Date of Hearing : **10.8.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Pradeep Mishra, Advocate, MPPMCL
Shri Manoj Kumar Sharma, Advocate, MPPMCL
Shri Abhishek, Advocate, NTPC
Shri Vivek Kumar, NTPC
Shri Lakshay Mehta, Advocate, NTPC

Record of Proceedings

At the outset, the learned proxy counsel for the Petitioner sought adjournment of the hearing on the ground of non-availability of the arguing counsel. He also prayed that the Petitioner may be granted time to file its rejoinder to the reply filed by the Respondent NTPC.

2. The learned counsel for the Respondent NTPC sought permission to upload its reply in the web portal of the Commission. This request was accepted by the Commission.
3. Based on the submissions of the parties, the Commission, adjourned the hearing of the petition. The Commission permitted the Petitioner to file its rejoinder, by **15.9.2023**.
4. The matter shall be listed for hearing on **29.9.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

